

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**R.A.NO.85/2017
O.A.No.3340/2016**

New Delhi this the 18th day of January, 2018

Hon'ble Ms. Jasmine Ahmed, Member (J)

K.D.Veer, Aged 59 years 11 months
S/o Lt. Sh. Rameshwar Prasad,
Retired as Principal,
From Kendriya Vidyalaya Sangathan,
r/o H-1B, 9/1, Akash-IV, Sec 3, Rajendra Nagar
Sahababad Distt.
Ghaziabad (UP). Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan,
Through The Commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
2. Joint Commissioner (Finance),
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi. ... Respondents

(By Advocate: Shri S.Rajappa)

ORDER (ORAL)

By Hon'ble Ms. Jasmine Ahmed, Member (J)

In order dated 10.03.2017 while allowing the OA it was directed
that:

“ Taking into consideration the statements made in the counter affidavit filed by the respondents and also the submission of Shri S.Rajappa, learned counsel for the respondents, I feel that there is no reason left with the respondents to delay in releasing the pension and pensionary benefits to the applicant. Accordingly, the respondents are directed to release the pension/pensionary benefits in favour of the applicant within a period of 15 days from today as per rules.”

2. Learned counsel for the respondents states that as per order dated 10.03.2017 passed by this Tribunal, they have already released the pension/pensionary benefits to the applicant. The applicant, however, filed this RA, praying for interest on the delayed payment.
3. In view of above facts and circumstances, respondents are directed to grant the interest to the applicant with all retirement benefits as per rules within a period one month from the date of receipt of a certified copy of this order. Accordingly, the RA is allowed.

(Jasmine Ahmed)
Member (J)

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